



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6091/2020
(S.W.P. No.1585/2012)

Wednesday, this the 13th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Basharat Hussain Rafiqi, aged 49 years
s/o Ghulam Ahmed Rafiqi
r/o Mantrigam, Tehsil & District Bandipora

.Applicant
(Mr. Jahangir Iqbal Ganai, Advocate)

Versus

1. State of Jammu and Kashmir
Through Commissioner/Secretary to Govt.
Planning & Development Department
Civil Secretariat, Srinagar
2. Director, Economics and Statistics
Planning & Development Department
Bemina, Srinagar
3. Shri Peer Mohammad Syed
Chief Planning Officer, Bandipora

..Respondents
(Mr. Rajesh Thapa, Deputy Advocate General)

**O R D E R (ORAL)****Mr. Justice L. Narasimha Reddy:**

Learned counsel for applicant submits that the T.A. has become infructuous.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 13, 2021

/sunil/dsn/sd/shakhi